CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 348/GT/2022

Subject: Petition for determination of tariff on installation of various

Emission Control Systems at NCTPS, Dadri Stage-II (980MW) in

compliance of Revised Emission Standard.

Petitioner : NTPC Limited

Respondents: UPPCL & 3 ors.

Date of Hearing: 29.4.2024

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Parties Present: Shri Venkatesh, Advocate, NTPC

Shri Anant Singh Ubeja, Advocate, NTPC Shri Kunal Veer Chopra, Advocate, NTPC

Shri Buddy Ranganadhan, Advocate, BYPL & BRPL

Shri Rahul kinra, Advocate, BYPL & BRPL Shri Aditya Ajay, Advocate, BYPL & BRPL Shri Isnain Muzamil, Advocate, BYPL & BRPL

Ms. Jaya, Advocate, BYPL

Shri Anand Shrivastava, Advocate, TPDDL Shri Ankit Bhandari, Advocate, TPDDL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner, NTPC, submitted that it has filed an amended petition based on the actual commissioning of FGD in Unit-1 on 15.6.2022 and Unit-2 on 8.2.2024. He also prayed that the Petitioner may be permitted to revise and file a few tariff filing forms, after serving a copy on the Respondents. The learned counsel, however, pointed out that since the differences in the figures mentioned in the original and the amended petition are negligible, the Petition may be reserved for orders, after completion of the pleadings.

- 2. The learned counsel for the Respondents, TPDDL, BYPL and BRPL sought two weeks' time to file their reply to the amended petition.
- 3. The Commission, after hearing the parties, directed as under:
 - a) The Petitioner is permitted to revise the tariff filing forms, after serving a copy to the Respondents.
 - b) The Petitioner is directed to file the following additional information, on or before **27.5.2024**, after serving a copy to the Respondents:

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- (i) Reason for bifurcating Loan FERV charged to P&L between periodup to 11.11.2023 and from 11.11.2023 to 8.2.2024:
- (ii) Auditor certified statement showing flow of IDC and FERV for the period up to COD of FGD;
- (iii) Revised Form-13 after removing the impact of savings due to refinancing, if any, from the interest rates claimed towards individual loans.
- (iv) Reason for claiming IDC and IEDC charged to P&L as part of capital cost as on COD of FGD.
- (v) On scrutiny of Auditor certified "Reconciliation of capitalisation claimed vis-à-vis books of accounts" as furnished at Annexure-A vide affidavit dated 7.3.2024, it is observed that the same opening gross block (as per IGAAP) of Rs.730602.03 lakh has been considered as on 6.4.2019 and 6.10.2019, however as on 15.6.2022 the opening gross block (as per IGAAP) has been considered as Rs.751162.02 lakh. This variance needs to be clarified along with modifications required, if any, in Tariff Forms/statements furnished.
- (vi) Reconciliation of Auditor certificate in respect of capital cost claim.
- 4. The Respondents are permitted to file their replies on or before **10.6.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **21.6.2024**. The parties shall strictly comply with the specified timeline, and no extension of time will be granted.
- 5. Subject to the above, and based on the consent of the parties, the Commission reserved its order in the petition.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

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